

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

CLASS – A

Schedule of Refresher Course for Civil Judges (2014-2017 Batch) (on completion of five years Judicial Service) (**Group-II**)
(**26.06.2023 to 01.07.2023**)

DATE/DAY	10.15 am to 10.30 am	SESSION – I 10:30 am to 11.45 am	SESSION – II 12.00 noon to 1.15 pm	SESSION – III 2.00 pm to 3.15 pm	SESSION – IV 3.30 pm to 4.45 pm	SESSION – V 4.45 pm to 6.00 pm
26.06.2023 (Monday)	Inauguration of the Course By: Officers of the Academy	Feedback from the participants, identifying issues and challenges faced on the Board By: Officers of the Academy	(Joint Session)	Law relating to Injunction, breach of injunction By: Shri T.S. Ajmani Faculty Senior, MPSJA	<ul style="list-style-type: none"> • Issues relating to Arrest, remand and Bail. • Guidelines of Satendra Kumar Antil case By: Shri Manish Sharma Faculty Jr. – 1, MPSJA	Law relating to Cognizance By: Smt. S. Vineeta Faculty Jr. – 2, MPSJA
27.06.2023 (Tuesday)	Discussion on material/recap of preceding day's learning	Discussion on Court Fees Act, 1870 and Suits Valuation By: Smt. S. Vineeta Faculty Jr. – 2, MPSJA	Key issues relating to Succession certificate u/s 372 of the Indian Succession Act, 1925 By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on Specific Relief Act, 1963 with reference to recent amendments By: Shri T.S. Ajmani Faculty Senior, MPSJA	Key issues relating to Primary and secondary evidence & Electronic evidence By: Shri Manish Sharma Faculty Jr. – 1, MPSJA	Discussion on Criminal Judgment submitted by participants By: Director, MPSJA (Joint Session)
28.06.2023 (Wednesday)	Discussion on material/recap of preceding day's learning	Recording of evidence and adjournment in criminal cases: Exeditious trial By: Shri T.S. Ajmani Faculty Senior, MPSJA	Key issues relating to Protection of Women from Domestic Violence Act, 2005 By: Shri Manish Sharma Faculty Jr. – 1, MPSJA	Key issues relating to – Offences under Arms Act, 1959, M.P. Excise Act, 1915 and the Madhya Pradesh Govansh Vadh Pratishedh Adhiniyam, 2004 By: Shri Amit Sisodia O.S.D., MPSJA	Law relating to Will By: Shri Padmesh Shah Addl. Director, MPSJA	An overview of ADR mechanism and different schemes of NALSA and SALSA and provisions relating to legal aid under Legal Services Authorities Act, 1987 with Rules By: Smt. S. Vineeta Faculty Jr. – 2, MPSJA (Joint Session)

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29.06.2023 (Thursday)	Discussion on material/recap of preceding day's learning	Recording of Evidence and adjournment in Civil Cases: Exeditious trial By: Director, MPSJA	Discussion on – Key issues relating to Wild Life Protection Act, 1972 & Indian Forest Act, 1927 and Mines and Minerals (Development and Regulation) Act, 1957 By: Shri T.S. Ajmani Faculty Senior, MPSJA	Key issues relating to – Mental Health Act, 2017 By: Shri Amit Sisodia O.S.D., MPSJA	Key issues relating to – Negotiable Instruments Act, 1881 By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on Civil Judgment called from District Court By: Director, MPSJA (Joint Session)
30.06.2023 (Friday)	Discussion on material/recap of preceding day's learning	Expediting the execution proceeding By: Smt. S. Vineeta Faculty Jr. – 2, MPSJA	Key issues relating to – NDPS Act, 1985 By: Director, MPSJA	Key issues relating to – Gram Nayalaya Adhiniyam, 2008 By: Shri Amit Sisodia O.S.D., MPSJA	<ul style="list-style-type: none"> • Key issues relating to – Hindu Succession Act, 1956 • New Horizon : Vineeta Sharma case By: Shri Manish Sharma Faculty Jr. – 1, MPSJA	Open interactive session By: Officers of the Academy (Joint Session)
01.07.2023 (Saturday)	Discussion on material/recap of preceding day's learning	Sentencing Policy and Victim Compensation Scheme By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on – Juvenile Justice (Care and Protection of Children) Act, 2015 By: Shri Manish Sharma Faculty Jr. – 1, MPSJA	Key issues relating to – Preliminary Enquiry and Departmental Enquiry & Board Management and Case management By: Director, MPSJA (Joint Session)	Valedictory Session By: Officers of the Academy	

- Note:**
- (1) The Schedule is subject to change as per exigencies.
 - (2) Tea Breaks 11.45 am to 12.00 noon and 3.15 pm 3.30 pm.
 - (3) Lunch Break 1.15 pm to 2.00 pm.
 - (4) Recap Session – 10.15 am to 10.30 am from Tuesday onwards.
 - (5) **Use of Cell Phones in lecture room is strictly prohibited.**

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

CLASS – B

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